

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:808
ANSWERED ON:26.07.2001
INVESTORS PROTECTION FUND
DR. KIRIT SOMAIYA

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

to the repl) given to USQ. No.315 on February, 22, 2001 regarding investors Protection Fund and state:

- (a) Whether the procedure for receipt/expenditure relating to Investors protection Ftmnd has been finalised;
- (b) if so, the details thereof;
- (c) if not, the reasons for delay; and
- (d) the time by which the Investors Protection Fund is likely to start functioning?

Answer

THE MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS AND SHIPPING(SHRI ARUN JAITLEY)

to Question (a),(b)&(c) Yes, Sir. The procedure for receipt/expenditure relating to Investor Education & Protection Fund has been finalized by Comptroller & Auditor General of India.

Answer to Question (d), Procedural changes in the proposed Investor Education & Protection Fund, as suggested by Comptroller & Auditor General of India, have been referred to Department or Legal Affairs for their opinion & advice. The Rules are expected to be notified shortly.